

[Shri A. K. Roy]

gers in this Buxar-Patna route have got some genuine grievance and the wrong elements are taking advantage of that.

In this summer season, most of the schools, colleges and Government offices work in the morning, there, but the Railway Time Table does not change according to that, nor any extra train is provided for that. Moreover, when their local trains are detained making them late in the morning office or college, they become infuriated. This point of the local passengers should be looked into and the Time Table of the Deluxe and the local train in that line must be readjusted. Local MP of the area should be consulted to end this confrontation so that the passengers do not suffer. After the trains become late beyond a limit, care should be taken of the passengers in the respective junctions losing connecting trains and in any case super charge must be refunded to the passengers, if the supper fast trains run late

(v) FORMATION OF NEW MINISTRY IN GOA.

SHRI VAYALAR RAVI (Chirayinkil): I rise to draw the attention of this august House and the Government to an urgent matter of public importance.

Goa, a Union territory, was under the clutches of Maharashtravadi Gomanthak Party (MGP) since the liberation. The regime of the MGP is being challenged by the people of Goa for the last many years. Adhering to the wishes of the people of Goa, the Legislators voted out the regime of Mrs. Shashikala Kakodkar on the floor of the Assembly even in the midst of violent and unruly scenes created by the rurling party members. The shameful act of the legis-

lators belonging to the MGP is to be condemned as it is against every democratic norms.

16 Members of the Assembly personally presented before the Lt. Governor and made the demand of the immediate dismissal of MGP Government and to allow to form a Government by the majority group. The presence of 16 MLAs itself shows that Mrs. Shashikala Kakodkar lost the majority on the floor of the House and she no more enjoys the support of the majority. Naturally, she ceases to be the Chief Minister even though refusing to resign.

Under the Union Territories Act, Goa is completely under the administrative control of the Government of India. The Government has to act according to the Union Territories Act to uphold the Constitution and the democratic rights of the people. The Government has adopted a method to dismiss the Government of Pondicherry and keeping complete silence over the developments in Goa. The lukewarm attitude of the Government of India has created a political tension in Goa and people are afraid of large-scale violence under the protection of ousted Chief Minister.

Any further delay in dismissing Mrs. Kakodkar's Ministry is in violation of the Constitution and encouraging the horse-trading by the ousted Chief Minister to cling back to power. It cannot be tolerated as it goes against every democratic norms. So, I demand immediate dismissal of the Ministry of Mrs. Kakodkar in Goa and restore democracy by allowing the majority group to form a new Government.